

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.4 of 2000

New Delhi, this the 5th day of January, 2000

HON'BLE MR.S.R. ADIGE, VICE CHAIRMAN(A)
HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Bhupinder Singh S/o Shri Hoshia Singh
R/o H.No.557/37, Onkar Nagar 'B' Tri Nagar,
Lawarence Road, Delhi.

(2)
-APPLICANT

(By Advocate: Shri Yogesh Sharma)

Versus

1. NCT of Delhi through the Chief Secretary,
Old Secretariat,
New Delhi.
2. The Commissioner of Police,
Delhi Police Headquarters,
I.P. Estate, New Delhi.
3. Additional Commissioner of Police,
Delhi Police, Crime (W) Cell,
Nanak Pura, New Delhi.
4. Dy. Commissioner of Police,
Crime (W), Cell, Delhi Police,
Nanak Pura, New Delhi. -RESPONDENTS

O R D E R (ORAL)

By Hon'ble Sh. S.R. Adige, Vice Chairman (A)

1. Applicant impugns respondents' order dated 19.3.99 dismissing him from service.
2. We have heard Shri Yogesh Sharma, learned counsel for the applicant who states that the applicant's appeal dated 14.4.99 (Annexure A-2) still remains undisposed of by the respondents. If so, this O.A. is disposed of with a direction to the respondents to dispose of the aforesaid appeal dated 14.4.99 by a detailed, speaking and reasoned order in accordance with rules, instructions and judicial pronouncements within 3 months from the date of receipt of a copy of this order.

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3. If after the disposal of applicant's appeal, any grievance still survives, it will be open to him to agitate the same through appropriate original proceedings in accordance with law, if so advised. *No costs*

4. Let a copy of the OA be enclosed along with this order.

Kuldeep
(Kuldip Singh)

Member(J)

S.R. Adige
(S.R. Adige)
Vice Chairman(A)

/dkm/